



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION

Srinagar, the 5th June, 2018

SRO **257** .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 444 of 2017 dated 18th of July, 2017, the Government hereby direct the exclusion of village Kathar Brahmana from Niabat Purmandal, Tehsil Bari Brahmana, SubDivision Vijaypur and its inclusion in Niabat Sarna, Tehsil Samba, District Samba.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah)IAS

Commissioner/Secretary to Government,

Revenue Department

Dated: **05-06-2018**

No. Rev/S/316/2016

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Divisional Commissioner, Jammu.
3. Commissioner Survey and Land Records, J&K for further necessary action as per rules and norms.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (W.7.S.C).
5. Deputy Commissioner, Samba.
6. OSD to the Hon'ble Minister for Revenue.
7. Special Assistant to Hon'ble MoS for Revenue.
8. Private Secretary to the Commissioner/Secretary to Government, Revenue Department.
9. I/c Website for hoisting the said Notification on official website.
10. Notification file / Stock file.

(Ghulam Rasool)KAS

Deputy Secretary to Government,
Revenue Department